

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**CA No. 64/2018, C-IV (IB)-560/ND/2018
Under Section: 9 of IBC Code, 2016.**

In the matter of:

M/s. Gromax India **.....Applicant**

Vs.

M/s. SBO Export Pvt. Ltd. **.....Respondent**

Order delivered on 14.09.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Rajiv Shankar Dvivedi, Adv.
Ms. Arti Dvivedi, Adv.

For the Respondent : Mr. Atul Kumar, IRP

ORDER

An application is filed being IRP CA 64/2018 under Section 22(3)(b) of the Code read with regulations for appointment of RP with the prayer that Mr. Abhishek Aanand, IP to be appointed as RP in present matter alongwith the affidavit of IRP. Report of IRP is also placed on record and annexing the minutes of the first meeting of COC, wherein at the item No. 7, the resolution to appoint RP was passed by majority of 98.16 per cent nothing of

the COC members and the resolution to appoint Mr. Abhishek Aanand as RP was passed. The same is taken on record. Accordingly, the prayer is granted. Mr. Abhishek Aanand is be and hereby confirmed as RP in the said matter and is directed to take charge from the erstwhile IRP. The application is allowed and application is disposed of in terms of the above order. Order dasti.

Mukesh

— S/D —

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)